

**Central Administrative Tribunal
Principal Bench**

OA No.250/2014

New Delhi, this the 26th day of March, 2019

**Hon'ble Sh. Justice L. Narasimha Reddy, Chairman
Hon'ble Mohd. Jamshed, Member (A)**

Dr. Prem Kishna Srivastav and Others

...Applicants

(By Advocate: None)

Vs.

Union of India and Anr.

...Respondents

(By Advocate: Shri R.K. Sharma for respondent No.1
and Ms. Anupama Bansal for respondent No.2)

ORDER (ORAL)

Justice L. Narasimha Reddy:-

This OA has undergone several adjournments and even the counsel was changed. Since the year 2015, on one pretext or the other the adjournments were being sought. At one stage, a move was made to get the OA transferred and even that did not happen.

2. The OA was listed yesterday also and since there was no representation on behalf of the applicant, we directed it to be listed today. There is no representation

today also. Hence, we dismiss the OA for default.

There shall be no order as to costs.

(Mohd. Jamshed)
Member(A)

(Justice L. Narasimha Reddy)
Chairman

/vb/